IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 147
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd ... Applicant/Petitioner
Vs
Zillion Infraprojects Pvt. Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 15.03.2021

CORAM:
SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant ; Mr. Pawan Sharma, in IA no. 2237 of 2019.
Mr. Sanjiv Dagar, Advocate
For the RP : Mr. Vinod Chaurasia, Adv.
For Respondent : Mr. Prashant Tripathi Advocate for R16
Mr. Amulya Upadhyay, Adv. For R13.
For Sus. Dir. : Mr. Iswar Mohapatra, Adv

ORDER

List the matter for hearing on 13.04.2021.

-Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

15.03.2021
Deepak